

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No: 355/TDL/2014

Subject : Application for grant of Inter-State trading license to IPCL Power Trading Private Limited.

Date of hearing : 18.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : IPCL Power Trading Private Limited

Parties present : Shri Indu Bhushan Chakraborty, IPCL

Record of Proceedings

The representative of the petitioner submitted that the present application has been filed under Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as "Trading Licence Regulations") for grant of Category `III` licence for inter-State trading in electricity in whole of India except the State of Jammu and Kashmir. The representative of the petitioner further submitted that the applicant has complied with the provisions of the Trading Licence Regulations and requested to grant licence for inter-State trading in electricity.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to file the following information, on affidavit, on or before 28.11.2014:

(a) Copies of return filed with the Registrar of Companies regarding allotment of shares and its approval; and

(b) Copy of bank statements from 1.4.2014 to till date.

3. The Commission directed that due date of filing the information should be strictly complied with. The information filed after due date shall not be considered.
4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**